(c) the State-wise details of people against whom cases have been filed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Police officers in all States/ UTs are empowered under the Arms Act, 1959 to demand and verify genuinity of arms licences irrespective of their place of issue including Jammu and Kashmir, from any person carrying arms and ammunition. The data in regard to fake licences caught in this process is not maintained centrally.

Theft of capsules of pontoon bridge

1012. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons arrested in the case of stealing of capsules of Pontoon bridge in Geeta Colony;
 - (b) the quantum of the articles recovered; and
 - (c) the number of Government officials found to be involved in this case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) On the complaint of A.E. CPWD, Shri Ganesh Singh Bisht, a case *vide* FIR No. 27 dated 18.1.2013 u/s 467/468/471/379 IPC and 3 DPDP Act has been registered at Police Station Geeta Colony. 04 accused persons have been arrested. About 13 ton scrap has been recovered.

Setting up of additional police stations in naxal affected zones

1013. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is proposed to set up additional police stations in the Naxal affected zones in the country;
 - (b) if so, the details thereof;
- (c) the details of such police stations that would be set up in Naxal affectedCregions in Odisha; and
 - (d) how far this would help control Naxal menace in this region?